

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 225 OF 2017 (SZ)

IN THE MATTER OF:

B. Prathap Reddy
& 4 others

....

Applicant(s)

Vs

The State of Telangana,
rep by its Principal Secretary to
Municipal Administration,
Government of Telangana & 4 Ors

....

Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD
(RESPONDENT No. 5)**

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Place: Hyderabad

Date: 20-04-2022.

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REPORT DATED 20-04-2022 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (RESPONDENT NO. 5) IN OA NO.225 OF 2017 FILED BY SRI B.PRATAP REDDY & OTHERS, RANGAREDDY DISTRICT.

It is to submit that the Hon'ble NGT, Chennai vide Judgment dated 13.08.2021 disposed the Original Application (OA) No. 225 of 2017 issuing certain directions to the Hyderabad Metropolitan Water Supply & Sewerage Board (HMWS&SB), District Administration, Lake Protection Committee, Municipal Administration Department, Rural Administration (Panchayat Raj) Dept. and Telangana State Pollution Control Board (TSPCB).

The Hon'ble NGT directed the TSPCB to monitor the functioning of Sewage Treatment Plant (STP) and if there is any infraction of Environmental norms, the TSPCB is directed to take appropriate action against HMWS&SB for rectifying the same.

In this connection, the following is submitted:

1. The HMWS&SB has constructed the Lingamkunta STP of 30 MLD capacity in Lingamkunta Cheruvu.
2. The Board has issued Consent for Operation to the Lingamkunta STP vide order dated 19.09.2020, with validity upto 31.03.2025 (**Annexure-I**).
3. The Board is regularly monitoring the water quality of outlet of Lingamkunta STP. The analysis reports for the period from September 2021 to February 2022 are enclosed as **Annexure-II**. The statement of analysis for the period from September 2021 to February 2022 is enclosed as **Annexure-III**. As per the analysis reports for the period from Sept 2021 to Feb 2022, the outlet of STP is meeting the discharge standards.

Date: 20.04.2022.

Place: Hyderabad.


ENVIRONMENTAL ENGINEER (FAC)

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma
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DESPATCHED
ON 19/09/2020

CONSENT & AUTHORIZATION ORDER - RED CATEGORY

Order No. 1287-RR-I/TSPCB/ZOH/CFO/2020- 1145

Date: 19.09.2020

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management Handling and Transboundary Movement) Rules, 2008.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to

**M/s. HMWS & SB,
Construction of 30 MLD capacity STP at Lingamkunta,
Sy. No. 253, Chandanagar (V),
Serilingampally (M), Rangareddy District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	0.4 KLD	Shall be treated in STP

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
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iii) Hazardous Waste Authorization: (Form - 2) [See Rule 6(2)]:

M/s. HMWS & SB, Construction of 30 MLD capacity STP at Lingamkunta, Sy. No. 253, Chandanagar (V), Serilingampally (M), Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

Sl. No.	Name and quantity of the Hazardous waste	Stream	Method of Disposal
1	STP Sludge (5 TPD)	---	Shall be used as manure within the premises

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

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This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Total Capacity
1	Sewage Treatment Plant (STP)	30 MLD

This combined order of Consent and Authorization is valid for a period ending with the 31.03.2025


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
M/s. HMWS & SB,
Construction of 30 MLD capacity STP at Lingamkunta,
Sy. No. 253, Chandanagar (V),
Serilingampally (M), Rangareddy District.
E-mail Id: gm-pd8@hyderabadwater.gov.in

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District for information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules atleast **120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board along with **detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up **THREE Ambient Air Quality Monitoring Stations** for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Sl. No.	Purpose	Quantity
1	Domestic	0.5 KLD
TOTAL		0.5 KLD

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S.No.	Parameters	Standards in µg/m ³ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
4. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
5. The HMWS& SB shall treat the sewage to the following standards:
pH - 5.5 - 9.0, Suspended
Solids - 100.0 mg /l, Oil & Grease - 20.0 mg /l,
Biochemical Oxygen Demand (3 days at 270 C) ≤ 10.0 mg /l,
Chemical Oxygen Demand - 250 mg/l,
Bio -assay test - 90% survival of fish after 96 hours in 100% effluent.

6. The HMWS&SB shall also treat the sewage for the other parameters to meet the inland surface waters standards stipulated under the Environmental (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by TSPCB.
7. The HMWS&SB shall treat the sewage for total coliform to a standard of < 500 MPN/100 ML to meet the Class – B & Class – C water quality criteria specified by CPCB.
8. The treated sewage shall be discharged into Lingamkunta Cheruvu. The HMWS&SB shall furnish the exact location of disposal point within one month.
9. The HMWS & SB shall explore the possibility of using the treated sewage for irrigation of crops non-eaten raw, sports fields, public parks, industrial use etc., in order to conserve the fresh water.
10. The HMWS & SB shall take measures such that no perceptible odour is observed outside the STP premises particularly in the adjoining colony of Vemana colony.
11. The HMWS & SB shall provide polishing pond for better performance of STP.
12. The HMWS & SB shall engage trained staff and provide adequate laboratory facility for proper functioning of STP.
13. HMWS & SB shall explore the possibility of providing mechanical de-watering system for the sludge instead of proposed sludge drying beds. This will help proper disposal of sludge even during the rain days.
14. The HMWS & SB shall provide a mechanism for continuous removal of sludge from the facultative pond without distributing other operations.
15. Mechanically operated Grit removal channel is to be provided instead of manual, to have better performance efficiency in terms of VSS/TSS ratio. The grit separated from the Grit Chamber shall be disposed scientifically.
16. The HMWS & SB shall provide online DO analysers with recording facility in the aeration system.
17. The HMWS & SB shall conduct a study on impact of treated sewage on crops with the help of Agricultural University / Agricultural Department within a period of one year, if the treated sewage is proposed to be used for irrigation purpose.
18. The solid waste generated from the sludge drying beds shall be used as soil conditioner / manure.
19. The STP discharge shall not contaminate the Ground water in the colony and the surroundings. The HMWS & SB shall monitor the ground water in the surroundings at least once in 3 months and submit the results to Regional Office, T.S. Pollution Control Board.
20. The STP or its activity shall not block the inflow channels into the Lingamkunta tank.
21. The STP shall not dispose any solid waste outside the factory premises and maintain records pertaining to solid waste generation & its disposal.
22. There STP shall not be any perceptible odour from the industry premises.
23. The HMWS & SB shall continuously operate the Sewage Treatment Plant and shall meet Board's standards.
24. M/s. HMWS&SB shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The HMWS & SB shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

27. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
28. This Order is issued to the STP without prejudice to the action taken by the Task Force of the Board.
29. This order is issued to the STP subject to the outcome of order of Hon'ble NGT O.A. No. 225 of 2017(SZ).
30. The conditions stipulated in this order area without any prejudice to rights and contentions of this order in any Hon'ble court of law.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
7. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
11. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The industry shall dispose the e-waste to authorized recyclers / re-processors only.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. HMWS & SB,
Construction of 30 MLD capacity STP at Lingamkunta,
Sy. No. 253, Chandanagar (V),
Serilingampally (M), Rangareddy District.



TELANGANA STATE POLLUTION CONTROL BOARD
 Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
 Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2021/2109103-2109106
 Collected on: 06/09/2021
 Test method: Standard Methods of APHA, 23rd Edition
 Issue date: 13/09/2021

Collected by: AES-I, RO, RRD
 Received on: 06/09/2021
 Quantity of the sample: 1 Ltr. sample each
 Page No.: 1 of 1

Sample code : Sample details / collection point

- 2109103 - Sample collected from Inlet of Gopanapally 4.5 MLD STP
 2109104 - Sample collected from Outlet of Gopanapally 4.5 MLD STP
 2109105 - Sample collected from Inlet of Lingamkunta 30 MLD STP
 2109106 - Sample collected from Outlet of Lingamkunta 30 MLD STP

Parameters	Unit	Results				STP standards -
		2109103	2109104	2109105	2109106	
pH	-	7.81	7.96	7.36	7.95	5.5 - 9.0
Electrical conductivity	µS/cm	1045	946	1229	1111	-
Total Suspended Solids	mg/L	217	18	490	14	100
Total Dissolved Solids	mg/L	635	558	726	612	-
Dissolved oxygen	mg/L	*	3.9	*	4.0	-
Chemical Oxygen Demand	mg/L	356	53	810	49	250
BOD 3 at 27°C	mg/L	85	14	192	11	30
Total coliform	MPN/100ml	-	350	-	130	-
Fecal coliform	MPN/100ml	-	70	-	43	-

Note: Results related to sample as received.

BDL: Below Detectable Limit

(*) : Sample not Collected


 (Dr. M. S. Satyanarayana Rao)
 Joint Chief Environmental Scientist (FAC)



CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2021/2110135-2110138
Collected on: 11/10/2021
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 18/10/2021

Collected by: AES-I, RO, Hyderabad
Received on: 11/10/2021
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

- Sample code : Sample details / collection point
- 2110135 - Sample collected from Inlet of Gopanapally 4.5 MLD STP
 - 2110136 - Sample collected from Outlet of Gopanapally 4.5 MLD STP
 - 2110137 - Sample collected from Inlet of Lingamkunta 30 MLD STP
 - 2110138 - Sample collected from Outlet of Lingamkunta 30 MLD STP

Parameters	Unit	Results				STP standards
		2110135	2110136	2110137	2110138	
pH	-	7.05	7.23	6.84	7.26	5.5 - 9.0
Electrical conductivity	µS/cm	1024	941	1408	1287	-
Total Suspended Solids	mg/L	102	7	266	<5	100
Total Dissolved Solids	mg/L	596	558	768	686	-
Dissolved oxygen	mg/L	-	3.9	-	4.0	-
Chemical Oxygen Demand	mg/L	312	45	405	41	250
BOD 3 at 27°C	mg/L	76	15	103	12	30
Total coliform	MPN/100ml	-	350	-	350	-
Fecal coliform	MPN/100ml	-	70	-	79	-
Heavy Metals						
Copper	mg/L	-	BDL	-	BDL	3.0
Nickel	mg/L	-	BDL	-	BDL	3.0
Zinc	mg/L	-	BDL	-	BDL	5.0
Cadmium	mg/L	-	BDL	-	BDL	2.0
Lead	mg/L	-	BDL	-	BDL	0.1
Total Chromium	mg/L	-	BDL	-	BDL	2.0

Note: Results related to sample as received.
BDL: Below Detectable Limit
(*): Sample not Collected

(Dr. M. S. Satyanarayana Rao)
Joint Chief Environmental Scientist



CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2021/2111075-2111078
Collected on: 10/11/2021
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 17/11/2021

Collected by: AES-I, RO, RRD
Received on: 10/11/2021
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Sample code : Sample details / collection point

- 2111075 - Sample collected from Inlet of Gopanapally 4.5 MLD STP
- 2111076 - Sample collected from Outlet of Gopanapally 4.5 MLD STP
- 2111077 - Sample collected from Inlet of Lingamkunta 30 MLD STP
- 2111078 - Sample collected from Outlet of Lingamkunta 30 MLD STP

Parameters	Unit	Results				STP standards
		2111075	2111076	2111077	2111078	
pH	-	7.70	7.99	7.93	7.56	5.5 - 9.0
Electrical conductivity	µS/cm	1212	1189	3310	1559	-
Total Suspended Solids	mg/L	41	13	217	19	100
Total Dissolved Solids	mg/L	734	698	1985	909	-
Dissolved oxygen	mg/L	*	3.6	*	3.4	-
Chemical Oxygen Demand	mg/L	188	40	360	96	250
BOD 3 at 27°C	mg/L	23	14	73	16	30
Total coliform	MPN/100ml	-	170	-	210	-
Fecal coliform	MPN/100ml	-	49	-	70	-

Note: Results related to sample as received.
BDL: Below Detectable Limit
(*): Sample not Collected


(Dr. M. S. Satyanarayana Rao)
Joint Chief Environmental Scientist



CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2021/2112072-2112075
Collected on: 06/12/2021
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 13/12/2021

Collected by: AES-I, RO, RRD
Received on: 06/12/2021
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Sample code : Sample details / collection point

- 21/12/072 - Sample collected from Inlet of Gopanapally 4.5 MLD STP
- 21/12/073 - Sample collected from Outlet of Gopanapally 4.5 MLD STP
- 21/12/074 - Sample collected from Inlet of Lingamkunta 30 MLD STP
- 21/12/075 - Sample collected from Outlet of Lingamkunta 30 MLD STP

Parameters	Unit	Results				STP standards
		21/12/072	21/12/073	21/12/074	21/12/075	
pH	-	7.34	7.47	7.14	7.32	5.5 - 9.0
Electrical conductivity	µS/cm	1536	1172	1467	1149	-
Total Suspended Solids	mg/L	339	19	140	7	100
Total Dissolved Solids	mg/L	881	670	806	657	-
Dissolved oxygen	mg/L	*	4.2	*	4.5	-
Chemical Oxygen Demand	mg/L	407	45	207	33	250
BOD 3 at 27°C	mg/L	109	14	57	12	30
Total coliform	MPN/100ml	-	920	-	540	-
Fecal coliform	MPN/100ml	-	2	-	22	-

Note: Results related to sample as received.
BDL: Below Detectable Limit
(*): Sample not Collected


(Dr. M. S. Satyanarayana Rao)
Joint Chief Environmental Scientist



CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2022/2201037-2201040
Collected on: 05/01/2022
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 13/01/2022

Collected by: AES-I, RO, RRD
Received on: 06/01/2022
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 2

Sample code : Sample details / collection point

- 22/01/037 - Sample collected from Inlet of Gopanapally 4.5 MLD STP
- 22/01/038 - Sample collected from Outlet of Gopanapally 4.5 MLD STP
- 22/01/039 - Sample collected from Inlet of Lingamkunta 30 MLD STP
- 22/01/040 - Sample collected from Outlet of Lingamkunta 30 MLD STP

Parameters	Unit	Results				STP standards
		22/01/037	22/01/038	22/01/039	22/01/040	
pH	-	7.43	7.50	7.19	7.52	5.5 - 9.0
Electrical conductivity	µS/cm	948	813	1176	816	-
Total Suspended Solids	mg/L	89	< 5	136	7	100
Total Dissolved Solids	mg/L	559	440	705	487	-
Dissolved oxygen	mg/L	*	3.0	*	2.5	-
Chemical Oxygen Demand	mg/L	627	82	438	89	250
BOD 3 at 27°C	mg/L	232	16	110	22	30
Heavy Metals						
Copper	mg/L	-	BDL	-	BDL	3.0
Nickel	mg/L	-	BDL	-	BDL	3.0
Zinc	mg/L	-	BDL	-	0.122	5.0
Cadmium	mg/L	-	BDL	-	BDL	2.0
Lead	mg/L	-	BDL	-	BDL	0.1
Total Chromium	mg/L	-	BDL	-	BDL	2.0

Note: Results related to sample as received.

BDL: Below Detectable limit

(*) : Sample not Collected

Joint Chief Environmental Scientist



TELANGANA STATE POLLUTION CONTROL BOARD
 Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
 Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2021/2112072-2112075
 Collected on: 06/12/2021
 Test method: Standard Methods of APHA, 23rd Edition
 Issue date: 13/12/2021

Collected by: AES-I, RO, RRD
 Received on: 06/12/2021
 Quantity of the sample: 1 Ltr. sample each
 Page No.: 2 of 2

Sample code : Sample details / collection point

- 22/01/037 - Sample collected from Inlet of Gopanapally 4.5 MLD STP
 22/01/038 - Sample collected from Outlet of Gopanapally 4.5 MLD STP
 22/01/039 - Sample collected from Inlet of Lingamkunta 30 MLD STP
 22/01/040 - Sample collected from Outlet of Lingamkunta 30 MLD STP

Parameters	Unit	Results				STP standards
		22/01/037	22/01/038	22/01/039	22/01/040	
Total coliform	MPN/100ml	-	920	-	350	-
Fecal coliform	MPN/100ml	-	< 2	-	< 2	-

Note: Results related to sample as received.


 Joint Chief Environmental Scientist



CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2022/2202099-22020100
Collected on: 07/02/2022
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 18/02/2022

Collected by: AES-I, RO, RRD
Received on: 08/02/2022
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 2

- Sample code : Sample details / collection point
- 22/02/099 - Sample collected from Inlet of Lingamkunta 30 MLD STP
- 22/02/100 - Sample collected from Outlet of Lingamkunta 30 MLD STP

Parameters	Method No.	Unit	Results		Standard Schedule – I of EP ACT 1986
			22/02/099	22/02/100	
pH	4500 - B	-	7.95	8.28	6.5 - 9.0
Electrical conductivity	2510 - B	$\mu\text{S}/\text{cm}$	1134	1056	-
Total Suspended Solids	2540 - D	mg/L	153	12	< 100
Total Dissolved Solids	2540 - C	mg/L	692	643	-
Chemical Oxygen Demand	5220 - B	mg/L	172	80	-
BOD 3 at 27°C	IS 3025, 1993	mg/L	43	20	30
Total Kjeldhal Nitrogen	4500-N _{org} B	mg/L	-	13	-
Ammonical Nitrogen	4500-NH ₃ C	mg/L	-	2	-
Oil & Grease	5520 - B	mg/L	-	BDL	-

Note: Results related to sample as received.
BDL: Below Detectable limit


Joint Chief Environmental Scientist



CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2022/2202099-22020100
Collected on: 07/02/2022
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 18/02/2022

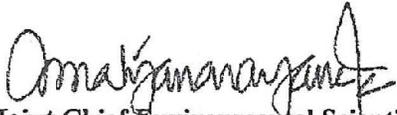
Collected by: AES-I, RO, RRD
Received on: 08/02/2022
Quantity of the sample: 1 Ltr. sample each
Page No.: 2 of 2

- Sample code : Sample details / collection point
- 22/02/099 - Sample collected from Inlet of Lingamkunta 30 MLD STP
- 22/02/100 - Sample collected from Outlet of Lingamkunta 30 MLD STP

Parameters	Method No.	Unit	Results		Standard Schedule – I of EP ACT 1986
			22/02/099	22/02/100	
Dissolved oxygen	4500 – O C	mg/L	*	2.9	-
Total coliform	9221 – B, C	MPN/100ml	-	540	-
Fecal coliform	9221 – B, C	MPN/100ml	-	< 2	< 1000

(*) : Sample not Collected

Note: Results related to sample as received.


Joint Chief Environmental Scientist

Lingamkunta - STP (Outlet) - 30 MLD - Chandanagar, Serlingampally, Rangareddy Dist							
Parameters	Standards discharge into Inland surface waters	Sep-21	Oct-21	Nov-21	Dec-21	Jan-22	Feb-22
pH	6.5 - 9.0	7.95	7.26	7.56	7.32	7.52	8.28
EC	-	1111	1287	1559	1149	816	1056
TSS	< 100	14	< 5	19	7	7	12
TDS	-	612	686	909	657	487	643
DO	-	4	4	3.4	4.5	2.5	2.9
COD	250	49	41	96	33	89	80
BOD	30	11	12	16	12	22	20
T.Coli	-	130	350	210	540	350	540
F.Coli	< 1000	43	79	70	22	< 2	< 2
TKN	-	-	-	-	-	-	13
Ammonical Nitrogen	-	-	-	-	-	-	2
Oil & Grease	-	-	-	-	-	-	BDL
Copper	-	-	BDL	-	-	BDL	-
Nickel	-	-	BDL	-	-	BDL	-
Zinc	-	-	BDL	-	-	0.122	-
Cadmium	-	-	BDL	-	-	BDL	-
Lead	-	-	BDL	-	-	BDL	-
Total Chromium	-	-	BDL	-	-	BDL	-


 Joint Chief Environmental Scientist

JOINT CHIEF ENVIRONMENTAL SCIENTIST
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